

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4165  
ANSWERED ON:02.05.2012  
ADMISSION IN PRIVATE SCHOOLS  
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**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether it is true that the parents who go to admit their children to top private schools under the RTE Act face hurdles right from the beginning;
- (b) if so, the details thereof;
- (c) whether any directions have been issued to simplify the complicated admission procedure forms; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

(a) to (d): Section 13 of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 inter alia provides that no school shall while admitting a child subject the child or his parent to any screening procedure. Further, under section 12(1)(c) of the RTE Act, private unaided schools are required to admit at least 25% of the strength of class I (or pre-primary, as the case may be), children belonging to weaker section and children belonging to disadvantaged group from the neighbourhood and provide them free and compulsory education till completion of elementary education. In order to guide the school managements to implement these provisions, the Government has issued a Guideline dated 23rd November, 2010 under section 35(1) of the RTE Act, 2009 as under:

(i) With regard to admissions in class I (or pre-primary class as the case may be) under section 12(1)(c) of the RTE Act in unaided and 'specified category' schools, schools shall follow a system of random selection out of the applications received from children belonging to disadvantaged groups and weaker sections for filling the pre-determined number of seats in that class, which should be not less than 25% of the strength of the class.

(ii) For admission to the remaining 75% of the seats (or a lesser percentage depending upon the number of seats fixed by the school for admission under section 12(1)(c), in respect of unaided schools and specified category schools), and for all the seats in the aided schools, each school should formulate a policy under which admissions are to take place. This policy should include criteria for categorization of applicants in terms of the objectives of the school on a rational, reasonable and just basis. There shall be no profiling of the child based on parental educational qualifications. The policy should be placed by the school in the public domain, given wide publicity and explicitly stated in the school prospectus. There shall be no testing and interviews for any child/parent falling within or outside the categories, and selection would be on a random basis. Admission should be made strictly on this basis.

The aforementioned Guidelines have been hosted on the Ministry's website [www.education.nic.in](http://www.education.nic.in). It is the duty of the appropriate Government and local authorities to ensure implementation of the RTE Act.